CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, MUMBAI

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 144 & 145 of 2012

(Arising out of Order-in-Original/Appeal No. Th-I/RKS/44-45/2011 dated 16.11.2011 passed by the Commissioner of Central Excise, Thane-I)

M/s Modi Dyeing & Bleaching Works .... Appellants
Arun Kumar Modi

Versus

Commissioner of Central Excise, Thane-I .... Respondent

Appearance:

Shri Kiran Chavan, Advocate for the Appellants

Shri N.N. Prabhudesai, Supdt., Auth. Representative for the Respondent

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MR. C.J. MATHEW, MEMBER (TECHNICAL)

FINAL ORDER NO. A/ 85308-85309/2021

Date of Hearing: 03.02.2021

Date of Decision: 03.02.2021

Per: Dr. D.M. Misra

These appeals are listed pursuant to the application by the Revenue. In the above appeals, the appellants had approached the Government under SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019. After necessary scrutiny, they were issued discharge certificate under SVLDRS-4 Form, which is placed on file. Consequently, the appeals are disposed off.

(Dictated and pronounced in open court)

(C.J. Mathew)
Member (Technical)

(Dr. D.M. Misra)
Member (Judicial)

Sinha